

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2859/1999

New Delhi the 29th May, 2000

HON'BLE SH. S.R. ADIGE, VICE CHAIRMAN (A) &
HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of :

Ms. Mamta,
W/o Sh. Pramod Kumar Verma
R/o, B2C/27B, Janak Puri,
New Delhi-110058

.....Applicant

(BY: Advocate Sh. M.K. Gupta)

Versus

1. Government of National Capital, Territory of Delhi, Through its Chief Secretary, 5, Sham Nath Marg, Delhi-110054
2. Director of Education, Govt. of N.C.T. of Delhi, Old Secretariat, Delhi-110054

....Respondents

(BY: Advocate Sh. Vijay Pandita)

Order (Oral)

Hon'ble Sh. S.R. Adige, VC (A)

1. Applicant seeks a direction to respondents to reinstate her on the post of TGT (English) and to continue ^{her} on the said post so long as vacancies exist and any artificial break in the service be treated as leave without pay. She further seeks extension of the Tribunal's order dated 7.5.99 in O.A. 673/99 to her, with consequential benefits.
2. Sh. Vijay Pandita states that the Tribunal's order dated 7.5.99 in O.A. 673/99 has subsequently been modified by the Delhi High Court vide order dated 20.12.99 in CWP No. 6363/99, Govt. of N.C.T. & Ors Vs. Shallu

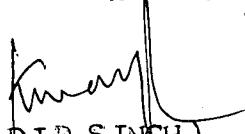
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Sharma & Ors. and connected case.

3. We are also informed that SLP filed against the aforesaid order of Delhi High Court has been dismissed by the Hon'ble Supreme Court on 6.1.2000.

4. In the circumstances, O.A. is disposed of with a direction to respondents to dispose of applicant's claims in accordance with the Tribunal's aforesaid order dated 7.5.99 as modified by Delhi High Court in its afores mentioned order dated 20.12.99.

5. The O.A. is disposed of accordingly. No costs.


(KULDIP SINGH)

Member (J)


(S.R. ADIGE)
Vice Chairman (A)

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